



2026:AHC:15638

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 517 of 2026

C/M Baba Bechan Smarak Ucchatar Madhyamik
Vidyalaya And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Aqeel Ahmad, Dharmendra Singh, Ramesh Chandra
Counsel for Respondent(s)	: C.S.C., Rameshwar Prasad Shukla

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the prayer to quash the notice dated 24.12.2025 issued by respondent no.3- Assistant Collector/Tehsildar (Judicial), Sadar, District Azamgarh.
2. It is argued by counsel for the petitioner that earlier in respect of same land an order was passed in favour of petitioner on 08.02.2008 passed by Assistant Collector/Tehsildar (Judicial), Sadar, District Azamgarh.
3. Heard learned counsel for the parties and perused the records.
4. From perusal of the record it is clear that present writ petition has been filed only against the notice issued to the petitioner.
5. In view of the same, the Court is of the prima facie opinion that in place of approaching this Court petitioner should submit a reply to the aforesaid notice.
6. In case a reply is submitted by the petitioner before the concerned competent authority, the authority concerned is directed to decide the same in accordance with law.
7. Accordingly, present writ petition is disposed of.

(Prakash Padia,J.)

January 21, 2026
Pramod Tripathi